

**COURT - I**

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY  
(Appellate Jurisdiction)**

**IA NO. 408 OF 2017 IN  
DFR NO. 1696 OF 2017**

**Dated: 19<sup>th</sup> July, 2017**

**Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson  
Hon'ble Mr. I.J. Kapoor, Technical Member**

**In the matter of :**

**Bihar Industries Association**

**...Appellant(s)**

**Vs.**

**Bihar Electricity Regulatory Commission & Anr.**

**...Respondent(s)**

Counsel for the Appellant(s) : Mr. Suraj Samadarshi

Counsel for the Respondent (s) : Mr. C.K. Rai  
Mr. Umesh Prasad for R.1

Mr. M.G. Ramachandran  
Ms. Anushree Bardhan for R.2

**ORDER**

There is 14 days' delay in filing this appeal. In this application, the Applicant/Appellant has prayed that delay may be condoned.

All the Respondents have been served. Mr. C.K. Rai appears on behalf of Respondent No.1 and Mr. M.G. Ramachandran appears on behalf of Respondent No.2.

We have heard learned counsel for the Appellant and perused the explanation offered for the delay in filing the appeal. We find the explanation to be acceptable. Sufficient cause has been made out. Hence, delay in filing the appeal is condoned. Application is disposed of.

Registry is directed to number the appeal and list the matter for admission on **10.08.2017.**

**(I. J. Kapoor)**  
**Technical Member**  
*ts/pr*

**(Justice Ranjana P. Desai)**  
**Chairperson**